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भारतीय विशिष्ट पहचान प्राधिकरण

अधिसूचना

नई दिल्ली, 14 जून, 2017

स. 13012/79/2017/विभि-यूआईडीएआई (2017 का संख्या 4)—आधार (नामांकन और अज्ञात) (टिर्ली संशोधन) (2017 का संख्या 2) एवं आधार (नामांकन और अज्ञात) (खुली संशोधन) (2017 का संख्या 3) विनियम, 2017 के विनियम 12ए का प्रयोग करते हुए भारतीय विशिष्ट पहचान प्राधिकरण (यूआईडीएआई) एवंद्वारा निर्धारित अधिसूचना जारी करता है, नामंत:—

1. जबकि आधार (विभिन्न और अन्य सहायक चुटियों, प्रसुविधाओं और सेवाओं का लक्षण परिदान) अधिनियम, 2016 (“आधार अधिनियम”) के प्रावधानों और उस आधार अधिनियम के अंतर्गत बनाए गए विनियम अधिनियम 14 सितंबर, 2016 से प्रभावी हो गया है और इस संबंध में अधिसूचनाएं सरकारी राजस्वी कराई गई हैं,

2. और जबकि धन-शोधन निवारण (अम्लों का अनुरक्षण) नियम, 2005 (“पीएमएल नियम 2005”) में 1 जून 2017 से संशोधन किया गया है, जिसके अधीन सभी बैंक खातों के लिए आधार आवश्यक है। बैंकों द्वारा सभी मौजूदा बैंक खातों को 31 दिसंबर, 2017 तक आधार के साथ सर्वाधिकृत किया जाना है, ऐसा न करने पर खाते निषिद्ध हो जाएंगे,

3. और जबकि आधार (नामांकन और अज्ञात) (टिर्ली संशोधन) (2017 का संख्या 2) एवं आधार (नामांकन और अज्ञात) (खुली संशोधन) (2017 का संख्या 3) विनियम, 2017 के विनियम 12ए में व्यवस्था है कि

12ए- दायित्व पूर्ति आदि के लिए आधार की अपेक्षा रखने वाली संस्थाएं—

प्राधिकरण को किसी केंद्रीय अधिवास राज्य सरकारी विभाग अथवा एजेंसी अथवा किसी अनुसूचित बैंक अथवा किसी अन्य संस्था, जो किसी व्यक्ति से किसी सजिली, लाभ, सेवा अथवा किसी अधिनियम या नियम या विनियम या इनके अंतर्गत बनाए गए आदेश के अंतर्गत में दायित्व पूर्ति के लिए अधिक्रिया करने अथवा आधार बनाने के लिए आधारण प्रमाण प्रमुख करने की शक्ति रखती है, तथा वह अपेक्षा होगी कि वे अपने परिसर में नामांकन केंद्र स्थापित करें ताकि ऐसे व्यक्ति, जिसने अभी तक नामांकन नहीं कराया है या अपना आधार विवरण अज्ञात नहीं कराया है, का नामांकन सुनिश्चित हो।
4. And where it is 100 crores of the bank that, if the amount is more than 100 crore, it shall not be allowed to carry out any transactions before the statement is made. The bank may also be required to carry out the verification to meet the need.

5. And where it is not sufficient to verify the financial institution accounts, the bank may also be required to carry out the verification to meet the need.

6. It is evident that the bank has not sufficient accounts to verify the accounts, the bank may also be required to carry out the verification to meet the need.

7. It is evident that the bank has not sufficient accounts to verify the accounts, the bank may also be required to carry out the verification to meet the need.

8. In exercise of Regulation 12A of the Aadhaar (Enrolment and Update) (Second Amendment) Regulations, 2017 (No. 2 of 2017) and the Aadhaar (Enrolment and Update) (Third Amendment) (No. 3 of 2017), the Unique Identification Authority of India (UIDAI) hereby issues the following notification, namely:

- Every bank shall verify the account of every person, if it is not more than 100 accounts, on or before 30th August, 2017.
- The bank may also be required to carry out the verification to meet the need.
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Dr. Ajay Bhushan Pandey,
M. S. C. (Actuarial)
Chairperson
[Notification-III/4/Assam/148/17]
2. And Whereas the Prevention of Money Laundering (Maintenance of Records) Rules, 2005 (“PML Rules 2005”) have been amended with effect from June 1, 2017 to require Aadhaar for every bank account. All existing Bank accounts have to be verified with Aadhaar by the banks by 31st December, 2017, failing which the accounts will become inoperative,

3. And Whereas Regulation 12A of the Aadhaar (Enrolment and Update) (Second Amendment) Regulations, 2017 (No. 2 of 2017) and the Aadhaar (Enrolment and Update) (Third Amendment) (No. 3 of 2017) provides that:

“12A. Entities requiring Aadhaar as condition for fulfillment of any obligation, etc.—

The Authority may require any Central or State department or agency or any Scheduled Bank or any other entity which requires an individual to undergo authentication or furnish proof of possession of Aadhaar number as a condition for receipt of any subsidy, benefit, service or fulfillment of any obligation pursuant to any Act or Rule or Regulation or order made thereunder, to ensure enrolment of such individual who is yet to be enrolled or update their Aadhaar details, by setting up enrolment centres at their premises."

4. And Whereas there are more than 100 Crore bank accounts which will be required to be verified before the aforesaid date and every new customer will also be required to be verified with Aadhaar,

5. And Whereas Scheduled Commercial Banks have major share of bank account holders who will need to authenticate their bank accounts with their Aadhaar numbers,

6. Therefore, it is necessary to provide Aadhaar enrolment and update facilities in Scheduled Commercial Banks so that no undue hardship is caused to their customers owing to the aforesaid amendment of the PML Rules, 2005,

7. And Therefore Unique Identification Authority of India, in exercise of Regulation 12A of the Aadhaar (Enrolment and Update) (Second Amendment) Regulations, 2017 (No. 2 of 2017) and the Aadhaar (Enrolment and Update) (Third Amendment) (No. 3 of 2017), hereby directs that every Scheduled Commercial Bank shall provide Aadhaar enrolment and update facilities to its customers in the following manner:

   i. Every Scheduled Commercial Bank shall set up Aadhaar enrolment and update facility inside its bank premises at a minimum of 1 out of their every 10 branches by 30th August, 2017.

   ii. The selection of branches for enrolment and update facility shall be such that it covers all the district headquarters where it is present, and that there is maximum coverage of Talukas/Block in every district.

   iii. The Scheduled Commercial Bank shall notify to its customers, the general public, and UIDAI of the locations of branches where Aadhaar enrolment and update facilities will be provided by them. The list of such branches shall be displayed on its websites. Any changes in locations shall be notified at the earliest in the aforesaid manner.

   iv. The Banks may at its discretion provide the Aadhaar Enrolment and Update facility to customers of other banks.

   v. The Bank may charge the customers for the Aadhaar enrollment and update services at the rate prescribed by UIDAI.

   vi. The Scheduled Commercial Bank shall, if not already done so, become Registrar of UIDAI for providing enrolment and update facilities.

8. Any non-compliance of these directions shall be dealt under Section 42 of the Aadhaar Act.

Dr. AJAY BHUSHAN PANDEY, Chief Executive Officer
[ADVT.-III/4/Exty./148/17]